

### Revision of Pay Scale of College and University Teachers

3046. SHRI MANMOHAN TUDU: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Pay-scale of the college and University Teachers of various State and Union Territories have not been revised since 1973;

(b) if so, whether a proposal is under the consideration of his Ministry to revise their pay scale during 1981-82;

(c) whether his Ministry propose to send guidelines to the University Grants Commission to fix up the same scale of revised pay for the teachers working under the colleges and Universities of various States and Union territories; and

(d) the details about implementing such proposal?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) In November 1974, the Central Government had communicated certain revised scales of pay for university and college teachers to the State Governments for consideration and adoption. They were also offered financial assistance for giving effect to the revised scales from 1-1-1973 or a later date. Most of the States have implemented these revised pay scales from different dates, between 1973 and 1977.

(b) No, Sir.

(c) and (d). The adoption of the UGC scales, has brought about practical uniformity in the scales of pay of lecturers in universities and colleges in various States and Union Territories. However, the Governments of Jammu and Kashmir and Karnataka have adopted the UGC

scales only for university teachers, while the Government of Kerala did not accept them. As the decision to adopt the UGC scales is entirely within the discretion of the State Governments, the Ministry has no proposal to issue any fresh guidelines to the States in this matter.

### Reservation of accommodation upto Pune/Nasik

3047. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Chief Commercial Superintendent, Central Railway, V.T. received a memorandum dated 11th May, 1981 for reservation for Accommodation upto Pune/Nasik for Ex-Kalyan Passengers;

(b) what are the specific suggestions and reasons given in justification of the same in this memorandum;

(c) what decision the Railway authorities have taken in this regard; and

(d) if not, the reasons therefor and when a decision thereon is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No. A copy of a letter dated 11.5-1981 from Shri Sharad Vasudev Mone addressed to Chief Commercial Superintendent, Central Railway, was however, received on 5-11-81 under a letter from Shri R. K. Mhalgi, Member of Parliament.

(b) to (d). The memorandum suggests earmarking of one second class coach by 307 Dn Bombay-Pune Deccan Express/309 Dn Bombay-Pune Sinhagad Express and 201 Dn Bombay-

Manmad Panchvati Express exclusively for the use of passengers entraining these trains at Kalyan. Kalyan is a suburban station and intending passengers can easily avail of reservation of accommodation at Bombay VT.

**Free travel concession to the disabled passengers in Delhi Transport Corporation Buses**

3048. SHRI HARIHAR SOREN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Delhi Transport Corporation has recently taken a decision to grant free travel concession facilities to the disabled passengers;

(b) whether provision has been made by the Delhi Transport Corporation to ask the disabled passengers to show their disabled certificates while travelling by Delhi Transport Corporation buses; and

(c) if so, the efforts made by his Ministry to withdraw the provision of showing disabled certificates as they are easily identified?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) and (c) Provision for free travel concession to disabled persons has been made provided the disability in each individual case is certified by the Directorate of Social Welfare, Delhi Administration. An attendant accompanying a blind person is allowed 50 per cent concession in fare.

**Traffic Jams at National Highway at Lucknow-Sultanpur Road**

3049. SHRI ZAINUL BASHER: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether his attention has been drawn to a news item 'Traffic jams at national highway' appearing in 'National Herald' dated 7 November, 1981;

(b) if so, whether any action has been taken by the Government; and

(c) if so, the details thereof?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Yes, Sir.

(b) and (c) The Lucknow-Sultanpur Road, referred to in the News item, is not a National Highway but it is a State Road. The news item has been brought to the notice of State Government.

**Problems of Hawkers at Stations between Burdwan and Asansol**

3050. SHRI KRISHNA CHANDRA HALDER: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the problems of Hawkers at Stations between Burdwan and Asansol who are *inter-alia* harassed and penalised by the Railway staff; and

(b) if so, steps taken by Government to save the Hawkers?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Unauthorised hawking is prohibited in the station premises as well as in trains. Every effort is made by the Railway Administration to check the unauthorised hawkers nuisance in trains and at stations. Regular checks are conducted with the assistance of Ticket Checking